

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). 8672 OF 2010

STATE OF MADHYA PRADESH

Appellant(s)

VERSUS

M.P. VIDYUT KARAMACHARI SANGH AND ORS.

Respondent(s)

WITH C.A. No. 8674/2010,  
C.A. No. 8673/2010  
C.A. No. 8684/2010  
C.A. No. 8682/2010  
C.A. No. 8677/2010  
C.A. No. 8680/2010  
C.A. No. 8679/2010  
C.A. No. 8675/2010  
C.A. No. 8681/2010  
C.A. No. 8683/2010  
C.A. No. 8678/2010

O R D E R

We have heard learned counsel for the parties.

we do not see any ground to interfere with the impugned order(s). The appeals are accordingly dismissed.

Pending applications, if any, shall also stand disposed of.

.....J.  
(ARUN MISHRA)

.....J.  
(MOHAN M. SHANTANAGOUDAR)

New Delhi,  
November 7, 2017.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). 8676 OF 2010

B.H.E.L. KARMACHARI TRADE UNION, BHOPAL Appellant(s)

VERSUS

HEAVY ELECTRICALS MAZ. TRADE UNION AND ORS. Respondent(s)

O R D E R

None appears on behalf of the appellant to prosecute this appeal. The appeal is hereby dismissed for want of prosecution.

.....J.  
(ARUN MISHRA)

.....J.  
(MOHAN M. SHANTANAGOUDAR)

New Delhi,  
November 7, 2017.

ITEM NO.102

COURT NO.10

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s). 8672 OF 2010

STATE OF MADHYA PRADESH

Appellant(s)

VERSUS

M.P. VIDYUT KARAMACHARI SANGH AND ORS.

Respondent(s)

WITH

C.A. No. 8687/2010 (IV-A)  
C.A. No. 8686/2010 (IV-A)  
C.A. No. 8674/2010 (IV-A)  
C.A. No. 8673/2010 (IV-A)  
C.A. No. 8676/2010 (IV-A)  
C.A. No. 8684/2010 (IV-A)  
C.A. No. 8682/2010 (IV-A)  
C.A. No. 8677/2010 (IV-A)  
C.A. No. 8680/2010 (IV-A)  
C.A. No. 8679/2010 (IV-A)  
C.A. No. 8675/2010 (IV-A)  
C.A. No. 8681/2010 (IV-A)  
C.A. No. 8683/2010 (IV-A)  
C.A. No. 8678/2010 (IV-A)  
C.A. No. 8685/2010 (IV-A)  
C.A. No. 8688/2010 (IV-A)

Date : 07-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s) Mr. N.K. Modi, Sr. Adv.  
Mr. Purushendra Kaurav, AG/M.P.  
Mr. Mishra Saurabh, Adv.  
Mr. Ankit Kr. Lal, Adv.  
Mr. Sunny Choudhary, Adv.  
Mr. Rohan Jain, Adv.  
Ms. Niranjana Kaur, Adv.  
Mr. Pankaj Gupta, Adv.  
Ms. Sidhi Padia, Adv.

Mr. K.D. Prasad, Adv.  
Mr. Vishal Prasad, Adv.  
Mr. Satish Vig, AOR

Mr. B. K. Satija, AOR (N.P.)

Mr. Lakshmi Raman Singh, AOR

For Respondent(s) Mr. G. Umapathy, Adv.  
Mr. Rakesh K. Sharma, AOR

Mr. B. S. Banthia, AOR

Mr. Mahesh Agarwal, Adv.  
Mr. Ankur Saigal, Adv.  
Ms. Aastha Mehta, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Gaurav Agrawal, AOR

Mr. Lakshmi Raman Singh, AOR

Mr. Shankar Divate, AOR

UPON hearing the counsel the Court made the following  
O R D E R

C.A. No. 8685/2010, C.A. No. 8688/2010, C.A. No. 8687/2010,  
C.A. No. 8686/2010 :

De-tagged. Post after four weeks.

C.A. No.8672/2010, C.A.No. 8674/2010, C.A. No. 8673/2010, C.A. No.  
8684/2010, C.A. No. 8682/2010, C.A. No. 8677/2010, C.A. No.  
8680/2010, C.A. No. 8679/2010, C.A. No. 8675/2010, C.A. No.  
8681/2010, C.A. No. 8683/2010, C.A. No. 8678/2010 :

In terms of the separate signed order, the appeals are dismissed.

Pending applications, if any, shall also stand disposed of.

C.A. No. 8676/2010 :

In terms of the signed order, the appeal is dismissed for non-prosecution.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)  
COURT MASTER

(JAGDISH CHANDER)  
COURT MASTER

(Two Signed orders are placed on the file)